

**Central Administrative Tribunal
Principal Bench, New Delhi.**

**CP-641/2015
in
OA-228/2013**

New Delhi this the 18th day of March, 2016.

**Hon'ble Sh. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Anil Kumar Verma,
S/o Shri Horam Singh,
R/o 45-D, Pocket C,
DDA (SFS) Flats, Mayur Vihar,
Phase-III, Delhi-110096.

...

Petitioner

Versus

Shri Sunil Arora,
Secretary,
Ministry of Information and Broadcasting,
Shastri Bhawan,
New Delhi-110001.

...

Respondent

ORDER (ORAL)

Mr. V. Ajay Kumar, Member (J)

Learned counsel for the petitioner while submitting that though the respondents have granted the benefits, which were done as per the directions of this Tribunal, however, submits that he is still having some more personal grievances.

2. In the circumstances and in view of the substantial compliance of the order of this Tribunal, nothing survives in the CP and accordingly, the same is closed. Notice issued to the respondent is discharged. However, the petitioner is at liberty to question the order now passed, if he is still having any grievance against the same, in accordance with law. No costs.

**(Shekhar Agarwal)
Member (A)**
/ns/

**(V. Ajay Kumar)
Member (J)**